

COURT – I
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

IA No. 298 of 2012 in
DFR-1457 of 2012

Dated : 19th October, 2012

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

M/s. Alok Ferro Alloys Ltd. ... Appellant(s)
Versus
Chhattisgarh State Electricity Regulatory
Commission & Anr.Respondent(s)

Counsel for the Appellant(s) : Mr. Raunak Jain
Counsel for the Respondent(s): Mr. Sudhir Kathpalia,
Ms. Suparna Srivastava for R.2
Mr. C.K. Rai
Mr. Ravin Dubey for R.1

ORDER

IA No. 298 of 2012
(Condone delay Appl.)

This is an Application to condone the delay of 177 days in filing the Appeal as against the main Order dated 31.12.2011.

It is stated that the Review Application had been filed as against the main Order and the same had been dismissed only on 26.06.2012, that is how the delay was caused. Even then, the Appeal has not been filed immediately after the disposal of the Review, but the same has been filed only on 13.08.2012. There is

no detailed explanation for the said delay between 26.06.2012 and 13.08.2012.

However, we deem it appropriate to condone the delay on payment of some cost. Accordingly, the Applicant/Appellant is directed to pay the cost of Rs.10,000/- to a charitable organization namely – “**National Association for the Blind, Delhi State Branch, Sector – 5, R.K. Puram, New Delhi – 110 022**” on or before 30.10.2012.

The Registry is directed to number the Appeal after getting the intimation about the compliance of this Order and post for Admission on 09.11.2012. The Registry is further directed to send a copy of this Order to the above charitable organization.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

ts/mk